

(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH
ALLAHABAD**

ORIGINAL APPLICATION NUMBER 1221 OF 2005

ALLAHABAD THIS THE 5TH DAY OF DECEMBER 2005

HON'BLE MR. A.K. BHATNAGAR, MEMBER (J)
HON'BLE MR. S.C. CHAUBE, MEMBER (A)

Arjun Lal, S/o Sri Sharda Deen,
R/o Vill. Malak Birahibad, Post- Muratganj,
Kasaia Purv, Distt. Kaushambi.

.....Applicant

(By Advocate: Shri C.P. GUPTA)

1. Union of India through General Manager,
North Central Railway, Allahabad.
2. Divisional Railway Manager, N.C.R.
Allahabad.
3. Assistant Engineer (Head Quarters).
N.C.R, Allahabad. Respondents

(By Advocate : _____)

O R D E R

BY HON'BLE MR. A.K. BHATNAGAR, JM

By this O.A the applicant has sought direction to the respondents to count the service period of the applicant correctly w.e.f. 06.10.1966 and re-fix pension, gratuity and all other retiral benefits and pay the arrears of the difference of the pension, gratuity etc.

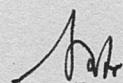
2. Briefly, the applicant was initially engaged in the year 1964 and screened and after completion of 120 days service, he attained the temporary status as per para 2501 of the I.R.E.M. Thereafter a panel was declared in which the name of the applicant was placed at Sl. No. 68. The applicant was got promoted in the year 1981 on the post of Turner Gr. III in pay scale of Rs. 950-1500. During the course of arguments, learned counsel for the applicant

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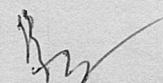
submitted that he has filed representation dated 18.02.2005 followed by reminder dated 29.07.2005 regarding his grievance and the respondents have not made any decision on his representation and the grievance of the applicant will be redressed if the representation filled by him is decided by the respondents as per rules considering his past services.

3. After hearing counsel for the applicant we are of the view that interest of justice will better be served if a direction is given to the competent authority i.e. D.R.M. NCR, Allahabad (Respondent No. 2) to consider and decide the representation filed by the applicant dated 18.02.2005 within a specified period.

4. Accordingly the O.A is finally disposed of with a direction to the respondent No. 2 i.e. DRM, NCR, Allahabad to consider and decide the representation of the applicant dated 18.02.2005 within a period of three months from the date of communication of this order. No costs.



MEMBER- A.



MEMBER- J.

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